

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 252/TT/2020**

Date: 14.6.2021

To,

Shri S.S. Raju,  
Chief General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) revision of transmission tariff of 2004-09 and 2009-14 tariff blocks (ii) truing up of transmission tariff of 2014-19 tariff block and (iii) determination of transmission tariff of 2019-24 tariff block for Transmission System associated with 132 kV S/C NER Augmentation in North Eastern Region.”

**Sir,**

With reference to the petition mentioned above, I am directed to request you to furnish the information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest 2.7.2021:

- a) In respect of tariff claimed for 2004-09 and 2009-14 periods submit a confirmation that there is no de-capitalization in respect of the instant assets and all the assets are in use;
- b) In respect of the additional capital expenditure claimed in 2018-19 under Regulation 14(3)(ix) of the 2014 Tariff Regulations, clarify whether any recovery has been made from insurance proceeds. If so, details of recovery from insurance proceeds alongwith reasons and justifications may be given.

- c) With respect to additional capitalisation and de-capitalization claimed during 2019-24 period:
- i. In the 15<sup>th</sup> NERPC meeting dated 21.8.2015, procurement of DG set has been mentioned but no additional capitalization has been claimed. Specify whether the Competent Authority has approved projected ACE. If so, submit copy of the approvals.
  - ii. Submit details of decapitalization and the date since when the asset is not in use for 2019-24 period.
  - iii. Whether the proposed replacement of equipment was discussed and approved by the beneficiaries?
  - iv. What is the estimated life of the replaced equipment? What is the proposed extension in the life of the Project from the date of replacement of the equipment? What is the basis for arriving at the life extension of the Project?
  - v. The Petitioner has proposed to replace old CT, CVT, isolators and other sub-station equipments at Badarpur and Khelriat Sub-stations. Clarify whether the Petitioner has replaced any of these equipments earlier. If so, submit the details of the same.
  - vi. Submit the performance and test report of the proposed replaced equipments.
  - vii. Submit the replacement policy of various sub-station equipments.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Rajendra Kumar Tewari)  
Bench Officer